

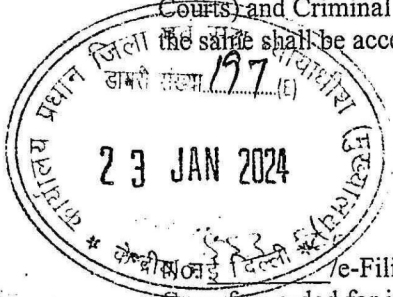
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27/01/24

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE
PATIALA HOUSE COURTS, NEW DELHI DISTRICT

ORDER

Email dated 05.01.2024 received from Ld. Joint Registrar (Judicial)/Central Project Coordinator (CPC), Hon'ble High Court of Delhi to implement e-Filing in Civil Jurisdiction (including Family Courts) and Criminal Complaint Cases on pilot basis.

In view of the above, it is directed to implement e-Filing in Civil Jurisdiction (including Family Courts) and Criminal Complaint Cases with immediate effect. All lawyers and Litigants are now required to file all fresh Civil Cases (including Family Courts) and Criminal Complaint Cases through e-Filing portal and the physical file of the same shall be accepted by the filing counter only after e-Filing.



[Handwritten signature]
Sanjay Garg-I

Principal District & Sessions Judge
Patiala House Courts, New Delhi District

Dated: 22/01/24

/e-Filing/PHC/2024

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge, Central District (THC), HQ, Delhi.
3. The Chairman, Centralized Computer Committee, THC (HQs), Delhi.
4. PS to Ld. Principal District & Sessions Judge, PHC, NDD.
5. The President, New Delhi Bar Association with the request to display the same on the NDBA Notice Board.
6. Officer-In-Charge, Filing Counter (Bail & Filing & Family Court), PHC, NDD.
7. Branch-In-Charge, Computer Branch with directions to display on Website.
8. Care Taker with the directions to display the same on the Notice Board.

[Handwritten signature]

Principal District & Sessions Judge
Patiala House Courts, New Delhi District

Seen
[Handwritten signature]
24/1/24
Chairman/CC
24-01-24